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EXTRAORDINARY

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GUTTACK, SATURDAY, DECEMBER 12, 1942

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LAW DEPARTMENT

NOTIFICATION

*The 12th December 1942*

**No. 14361—Mis.(C)-25/42-L.(C).**—The following Ordinance promulgated by the Governor-General is republished for general information.

By order of the Governor

W. W. DALZIEL

*Secretary to Government*

*New Delhi, 5th December 1942*

ORDINANCE No. LXIII of 1942

AN

ORDINANCE

*further to amend the Collective Fines Ordinance, 1942*

WHEREAS an emergency has arisen which makes it necessary further to amend the Collective Fines Ordinance, 1942, for the XX of 1942 purpose hereinafter appearing ;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, the Governor-General is pleased to make and promulgate the following Ordinance :—

1. (1) This Ordinance may be called the Collective Fines (Third Amendment) Ordinance, 1942.

(2) It shall come into force at once.

Short title  
and  
commencement.

Amendment of section 3, Ord. XX of 1942

2. For sub-section (4) of section 3 of the Collective Fines Ordinance, 1942, the following section shall be substituted and XX of 1942 shall be deemed always to have been substituted, namely :—

“(4) The portion of such fine payable by any person (including a Hindu undivided family) may be recovered—

(a) in the manner provided by the Code of Criminal Procedure, 1898, for the recovery of fines imposed by a Court, as if such portion were a fine imposed by the District Magistrate acting as a Court : V of 1898

Provided that the Provincial Government may, in lieu of the rules referred to in sub-section (2) of section 386 of the Code of Criminal Procedure, 1898, V of 1898 make rules under this Ordinance regulating the manner in which warrants under clause (a) of sub-section (1) of the said section of the said Code are to be executed, and for the summary determination of any claims made by any person other than the person liable to pay the fine in respect of any property attached in execution of the warrant ; or

(b) as arrears of land revenue. ”

LINLITHGOW

*Viceroy and Governor-General*